

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Schedule for the month of October, 2016 (24.10.2016 to 28.10.2016)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
24.10.2016 Monday At 10.30 A.M. Transmission Tariff Generation Special Drive	1.	94/GT/2016	NEEPCO	Petition for approval of tariff of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of NEEPCO for the period from COD of STG# 2 i.e. 29.7.2015 to 31.3.2019.
	2.	266/GT/2014	APCPL	Approval for determination of tariff of Aravali Power Company Private Limited. IGSTPP (3X500 MW) for the period from 01.04.2014 to 31.03.2019.
	3.	437/GT/2014	APCPL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3X500 MW) based on audited accounts as on 31.03.2014, for the period from the COD of Unit-I, i.e, 05.03.2011 to 31.03.2014.
	4.	49/RP/2016	PGCIL	Petition seeking review of the order dated 30.5.2016 in Petition No. 248/TT/2015.
	5.	80/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar subs-station as per Central Electricity Regulatory Commission's order dated 31 January, 2013 in Petition No. 133/MP/2012.
	6.	81/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 kV Srinagar-Srinagar PH line as per Central Electricity Regulatory Commission's order dated 31 January 2013 in Petition No. 133/MP/2012.
25.10.2016 Thursday At 10.30 A.M. Transmission Tariff	1.	161/TL/2016	NRSS	Petition Under Section 14 of the Electricity,2003 for grant of transmission license to NRSS XXXVI Transmission Limited.
	2.	162/AT/2016	NRSS	Petition Under Section 14 of the Electricity Act,2003 for adoption of transmission licence to NRSS XXXVI Transmission Limited.
	3.	51/RP/2016	NTPC	Petition seeking review of the order dated 29.7.2016. in Petition No. 201/TT/2015 (On admission)
	4.	55/RP/2016	NTPC	Petition seeking review of the order dated 15.6.2016. in Petition No. 173/TT/2013 and 11/TT/2015 (On admission)
	5.	54/RP/2016	PGCIL	Petition seeking review of the order dated 19.7.2016. in Petition No. 403/TT/2014 (On admission)
	6.	40/RP/2016	PGCIL	Petition for review of order dated 17.3.2016 in Petition No. 305/TT/2013.
	7.	181/TT/2016	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block (ii) transmission tariff for 2014-19 tariff block for Transmission System associated with Northern Region Bus Reactor Scheme (Group-II) in Northern Region.
	8.	182/TT/2016	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block (ii) transmission tariff for 2014-19 tariff block for (A) 1500 MVA,765/400 kV ICT #2 and 240 MVAR reactor along with the associated bays at 765 kV Nellore PS, (B) 1500 MVA,765/400 kV ICT #3 and 240 MVAR bus reactor along with the associated bays at 765/400 kV Nellore PS under " Common system associated with ISGS projects in Kishnapatnam area of Andhra Pradesh in Southern Region.

	9.	165/TT/2016	PGCIL	Petition for determination of true up transmission tariff for 2009-14 tariff block (ii) transmission tariff for 2014-19 tariff block for 400/220 kV MVAR, Bus Reactor along with associated bays at Patna sub-station under Transmission System for "Transfer of Power from generation projects in Sikkim to NRWR part-B in Eastern Region.
	10.	168/TT/2016	UPPTCL	Petition for determination of tariff of natural inter-State EHV lines belonging to UPPTCL in Northern Region.(9 inter-State transmission lines)
	11.	173/TT/2016	MSETCL	Petition for determination of tariff for Fy-2014-15 and true-up tariff for FY-2012-13 & 2013-14 in respect of MSETCL owned transmission line/system conveying electricity to other State.
	12.	438/TT/2014	APCPL	Approval of transmission tariff of the ISTS namely, Jhajjar-Mundka 400 kV D/C transmission line, of Aravali Power Company Private Limited (APCPL), for the period from 1.4.2014 to 31.3.2019 under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	13.	439/TT/2014	APCPL	Petition for true-up and approval of tariff of 400 KV D/C Jhajjar-Mundkatransmission Line, of APCPL based on audited accounts as on 31.03.2014 for the period from the COD i.e 1.3.2011 to 31.3.2014.
	14.	313/TT/2014	JPL	Petition for determination of tariff for approval of Annual Fixed Cost and determination of tariff for the Licensed transmission Business for the financial years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 and true up for the financial years 2011-12, 2012-13 and 2013-14.
	15.	146/TT/2016	ATL	Petition for determination of true up transmission tariff for 2013-14 tariff block (ii) transmission tariff for 2014-19 tariff block for the Assets, 500 kV bi-pole Mundra-Mohindergarh HVDC Transmission Line including associated 400 kV lines, terminal sub-stations & bays (Assets-I) and second set is to evacuate power from Mundra Power Project to Western Region (WR) being Transmission System consisting of 400 kV D/C Mundra-Dehgam transmission line including associated system.
27.10.2016 Misc. Petition Tuesday At 10.30 A.M.	1.	132/MP/2016	NLCL	Petition seeking upward revision of the Technical Minimum schedule for operation of Central Generating Stations and inter-State Generating Stations and other related issues. (On admission)
	2.	180/MP/2016	PGCIL	Petition seeking direction against NTPC Limited to bear/pay IEDC charges for the associated transmission system with Barh Generation in lieu of the order dated 3.3.2016 of the Hon'ble Supreme Court and Indemnification Agreement dated 15.3.2002 signed between the parties (On admission)
	3.	139/MP/2016	NEEPCO	Petition for allowing recovery of Energy Charge shortfall during the period of 2012-13, 2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO). (On admission)
	4.	190/MP/2016	GBHPPL	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of LTA granted for Budhil Hydro Electric Project in terms thereof. (On Admission)
	5.	15/MP/2016	RSC	Petition seeking directions for preparation of UI account under-drawl against collective transactions within specified time and for payment of UI charges in terms of the Central Commission's Regulations read with Regulations of the State Commission.
	6.	126/MP/2016 along with IA No. 29 of 2016	BALCO	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to 'Change In Law' as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the

				petitioner and the respondent.(On maintainability)
	7.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.
	8.	136/MP/2016	PGCIL	Petition under Regulations 54 and 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, 'Power to Relax' and 'Power to Remove Difficulty' of additional expenditure incurred towards deployment of special security forces (CISF) at Salakati and Bongaigaon sub-stations for the year 2015-19 in respect of Eastern and North Eastern Region.
	9.	174/MP/2016	ENICL	Petition under Sections 61,63 and 79 of the Electricity Act, 2003 read with statutory framework for tariff based Competitive Bidding for transmission service.
	10.	89/MP/2016	BSES	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with: (a) Regulations 2(14) and 2(30) read with Regulation 21 of CERC (Terms and Conditions of Tariff), Regulations, 2009 (b) Regulation 3(15) and Regulation 3(44) read with Regulation 30 of CERC (Terms and Conditions of Tariff), Regulations, 2014 (c) Clause 5.5 of the Power Purchase Agreement dated 13.08.2009 entered into between the petitioner and PPCL; seeking adjudication of dispute between BSES Rajdhani Power Limited (BRPL) and Pragati Power Corporation Limited (PPCL) regarding declaration of Availability by Pragati-III Combined Cycle Power Project.
	11.	41/MP/2016 Along with I.A.No.13/2016	GMRKEL	Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the minutes of the meeting held with Eastern Region constituents on 5.1.2013 and 28.7.2013 read with Section 38 and 79 (1) (c) of the Electricity Act, 2003.
	12.	10/MP/2016 along with I.A. No.24/2016	JPVL	Petition seeking refund of the late payment of surcharges illegally retained by the respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence granted to GEL (I.A. for pre-emptor dismissal of the said petition on the point of jurisdiction.)
	13.	28/MP/2016	MPL	Petition under Regulation 111 of CERC (C&B) Regulations, 1999 seeking clarification on the methodology of computation of availability for Inter-State Generating Stations such as MaithonPower Ltd for which capacity has been tied up in Mega Watt basis.
	14.	166/MP/2016	PTCL	Petition under section 17 (3) of the Electricity Act,2003 for creation of security interest over the transmission assets .
	15.	191/MP/2016	DBPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, inter alia, seeking a direction to the respondent to operationalize the Long Term Access granted to the petitioner.
	16.	212/MP/2016	NTPC	Petition under Regulation 8 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.

Sd/-
T.D.Pant
Dy.Chief(Legal)
26.10.2016